

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT-III**

**ITEM No. 325**

IA-5183/2022, IA-168/2023, IA-4748/2022, IA-3820/2022, IA-5253/2021,  
Cont.P-19/2021, IA-381/2022,

**In**

**IB-1018(ND)/2020**

**IN THE MATTER OF:**

Amit Goe

.... Petitioner/Applicant

Vs.

CMYK Printech Ltd.

.... Respondent

**Order under Section 7 of the Insolvency and Bankruptcy Code, 2016**

**Order delivered on 05.07.2024**

**CORAM:**

**SHRI BACHU VENKAT BALARAM DAS**  
**HON'BLE MEMBER (JUDICIAL)**

**SHRI ATUL CHATURVEDI,**  
**HON'BLE MEMBER (TECNICAL)**

**HYBRID HEARING (PHYSICAL & VC)**

**PRESENT:**

For the Petitioner : Mr. Paras Mithal Adv  
For Respondent : Mr. Deepak Motla Adv.  
For RP : Ms. Swaralipi Deb Roy Adv.

**ORDER**

Due to paucity of time, the matter is adjourned to **31.07.2024.**

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**(ATUL CHATURVEDI)**  
**MEMBER (TECHNICAL)**

Malik